

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-501**

CP No.-140/98/ND/2022

IA/282/2022, CA/97/2023

**IN THE MATTER OF:**

Dr. Vinay Bharat Ram

**.....Applicant**

**Vs.**

Juhi Developers Pvt. Ltd. & Ors.

**.....Respondent**

**SECTION**

U/s 98 CA

**Order delivered on 01.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Aastha Agarwal, Adv.

For the Respondent : Mr. Swapnil Gupta, Mr. Sajal Jain, Mr. Abhinav  
Mishra, Advs. for R 5 & R 6

**ORDER**

**CP No. 140/98/ND/2022**

**IA/282/2022 & CA/97/2023:-**

Proxy counsel on behalf of the Petitioner is present and submitted that the pleadings are completed, however, the main counsel is not available today and therefore sought adjournment. Ld. Counsel on behalf of Respondent Nos. 5 and 6 are present. In view of the request made by proxy counsel on behalf of the Petitioner, list the matter on **10.07.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**